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## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

#### C.P NO. 87/2006 CA NO.

CORAM:

## PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2016

NAME OF THE COMPANY: **Dilip Timblo** 

Vs.

# M/s. Sociedada De Formento Industrial Pvt. Ltd.& ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
D	MR RA- DADA	SR ADVOLATE	RESP No. 2	
2)	MR. G.K. MALL	AD VOCATE	REST. NO. 2	G
3.	Mr. Aberzan	Passullashoy, Lolv	Reep 8,9,10	Canka .
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87/2006 DILIP TIMBLO v. SOCIEDADA DE FORMENTO

#### ORDER

## CA No. 27/PB/2016:

CP No. 87/2006 has been received by transfer from the C.L.B. and it was required to be transferred to the jurisdictional Bench at Bombay. The present application CA No.27/PB/2016 has been filed with a prayer that the matter has been heard by one of us (M.M. Kumar, CJ as Chairman, CLB) at great length and therefore it may be heard at Delhi to save time and cost.

Notice of the application.

Mr. Rajan Narayan, ld. counsel states that he has no objection if the arguments are continued at the Principal Bench, Delhi and he has also agreed that it would save time and cost. Parties undertake to file additional volume of the pleadings as the matter would now be heard by a Division Bench.

In view of the above, the application is allowed. CP No.87/2006 shall be heard by the Principal Bench at New Delhi on 26.08.2016 at 10.30 AM.

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[ CHIEF JUSTICE M.M. KUMAR] PRESIDENT

[S.K. MOHAPATRA] MEMBER(T)

Date:19.07.2017 [ravi]